

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited

Petitioner : Bidar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 117/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bidar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : Bidar Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Rohit Jain, BTL
Shri Sankalp Sharma, BTL
Shri Ritam Biswas, RECPDCL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislav, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges for the "*Transmission Scheme for Solar Energy Zone in Bidar (2500 MW), Karnataka*" ('the project') discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that the Petitioner has already complied with all the requirements for the grant of a transmission licence, and CTUIL had also submitted its recommendations under Section 15(4) of the Electricity Act, 2003.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) CTUIL to provide the commissioning schedule of the generators that have been granted connectivity, along with the quantum of connectivity granted, at the Bidar sub-station on an affidavit within a week.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)